

INTERIM REPORT ON HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI ORDER DATED:31.03.2022 IN O.A.NO.40/2022 FILED BY SRI P.ESWAR RAO, S/O.NAGESWARA RAO, VISAKHAPATNAM DISTRICT ON QUARRYING OPERATIONS OF M/S MADHAVA PROJECTS AND M/S NAVAYUGA ENGINEERING CO. LTD IN SY.NO.211 OF VOODERU VILLAGE, ANAKAPALLI MANDAL, VISAKHAPATNAM DISTRICT.

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It is submitted that the above application is filed by the applicant P. Eswara Rao S/o. Nageswara Rao Vishakapatnam District, Andhra Pradesh – 531 032 regarding illegal mining and stone crushing activities committed by Respondents No.10 & 11 in Sy. No.211 about 70 to 100 acres near the residential areas causing sever pollution in Vooderu, Dibbapalem, Darji Nagar, Bagulwada and surrounding areas in Anakapalli Mandal of Vishakapatnam District for the past 25 years.

It is submitted that as per the information submitted the Asst. Director of Mines and Geology concerned the M/s Madhava Projects & M/s Navayuga Engineering Co. Ltd have (10) quarry leases in their office jurisdiction in Sy.No.211 of Vooderu village, AnakapalliMandal, Visakhapatnam District and the details are given hereunder:

Sl. No.	Name of the lease holder / Company	Location	Period		Extent in Hectares
			From	To	
1	M/s Navayuga Engineering Co. Ltd	211 Vooderu Anakapalli	31-01-2017	01-05-2026	1.00
2	M/s.Madhava Projects	211 Vooderu Anakapalli	17-09-2012	16-09-2022	5.00
3	M/s.Madhava Projects	211 Vooderu Anakapalli	29-01-2015	28-01-2030	4.00
4	M/s.Madhava Projects	211 Vooderu Anakapalli	12-06-2006	11-06-2021	2.00
5	M/s.Madhava Projects	211 Vooderu Anakapalli	01-04-2007	01-03-2022	2.00
6	M/s.Madhava Projects	211 Vooderu Anakapalli	05-05-2009	04-05-2024	4.50
7	M/s.Madhava Projects	211 Vooderu Anakapalli	26-06-2011	25-06-2026	3.00
8	M/s.Madhava Projects	211 Vooderu Anakapalli	20-09-2011	19-09-2026	3.00
9	M/s.Madhava Projects	211 Vooderu Anakapalli	20-09-2011	19-09-2026	3.00
10	M/s.Madhava Projects	211 Vooderu Anakapalli	29-01-2015	28-01-2030	4.65

I. M/s Navayuga Engineering Co. Ltd (0321060392):

It is submitted the quarry lease mentioned in Sl.No.01 in above table, the quarry lease had been accorded permission for transfer of quarry lease from Smt K. Rajani to M/s Navayuga Engineering Co. Ltd represented by Sri D.Sombabu for Road Metal and Building Stone over an extent of 1.00 Hectare in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for unexpired portion of lease period up to 01.05.2026 vide proceeding No.4886/Q2A/2016, dt.08.12.2016.

Subsequently, the Asst. Director of Mines and Geology, Anakapalli has been executed a transfer of quarry lease deed for Road Metal and Building Stone over an extent of 1.00 Hectare in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District in favour M/s Navayuga Engineering Co. Ltd represented by Sri D. Sombabu for unexpired portion of lease period upto. 01.05.2026 vide Procd.No.3846/Q/2016, dt.31.01.2017 of the Asst. Director of Mines and Geology, Anakapalli.

It is submitted that the Government of Andhra Pradesh vide G.O.Ms No. 34, Industries & Commerce (M.II) Department, dt.14.03.2016 and G.O.Ms No. 56, Industries & Commerce (M.II) Department, dt. 30.04.2016 issued amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 and delegated the powers to the Director of Mines and Geology for grant and regulation of Mineral concession for 31 Minerals and conduct of Quarry operations of the all minor minerals in accordance with the Approved Mining Plan. The Government incorporated the mandatory provision for submission of Approved Mining Plan / Scheme, EC, CFE & CFO prior to grant of leases for all minerals including 31 minerals in the Andhra Pradesh Minor Mineral Concession Rules, 1966.

It is submitted that the in view of the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated 13.10.2016 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1937/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, AP and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72810/2018, dt:08.02.2018 from SEIAA. Further, this office has not received any orders regards issue of

Environmental Clearance (EC) from the SEIAA, AP so far. The lessee company has obtained dispatch permits upto **04.04.2021** duly paying requires S'fee for a quantity of 44,874 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

II. M/s Madhava Projects (0321120405):

It is submitted that the quarry lease mentioned in Sl.No.2 in above mentioned table, the quarry lease had been accorded permission for transfer of quarry lease from Sri V.V. Krishna Babu to M/s Madhava Projects, Mg. Ptr:SriC.Sridhar for Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for unexpired portion of lease period upto.16.09.2022 vide proc.No.3649/Q2A/2015, dt.21.01.2016 of the Deputy Director of Mines and Geology, Visakhapatnam.

Subsequently, the Asst. Director of Mines and Geology, Anakapalli has been executed a transfer of quarry lease deed for for Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District in favour M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for unexpired portion of lease period upto.16.09.2022 vide Procd.No.6561/Q/2015, dt.12.02.2016 of the Asst. Director of Mines and Geology, Anakapalli.

It is submitted that the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated 13.10.2016 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1909/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, AP and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72768/2018, dt:08.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

It is submitted that the lessee company has obtained dispatch permits upto **07.07.2020** duly paying requires S'Fee for a quantity of 53,798 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

III. M/s Madhava Projects (0321000386):

It is submitted that the quarry lease mentioned in Sl.No.3 in above mentioned table, the quarry lease had been granted a 1st renewal of quarry lease for Road Metal and Building Stone for an extent of 4.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years in favour of M/s Madhava Projects, Mg. Ptr Sri C.Sridhar vide Procd.No.3006/Q2A/2015, dt.10.12.2015 of the Deputy Director of Mines and Geology, Visakhapatnam .

Subsequently, this office has been executed a quarry lease deed by the Asst. Director of Mines and Geology, Anakapalli Road Metal and Building Stone for an extent of in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years on 02.03.2016. Hence, the lease period commenced from 29.01.2015 and will be inforceupto 28.01.2030 vide Procd.No.6452/Q/2014, dt.02.03.2016 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated 13.10.2016 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1907/MP-AKP/2017, dt.:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, AP and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72767/2018, dt:06.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far..

The lessee company has obtained dispatch permits **upto 04.06.2021** duly paying requires S'Fee for a quantity of 2,14,614 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

IV. M/s Madhava Projects (0321060377):

Regarding the quarry lease mentioned in Sl.No.4 in above mentioned table, the quarry lease had been granted a 1st renewal of quarry lease for Road Metal and Building Stone for an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village,

AnakapalliMandal, Visakhapatnam District for a period of 15 years in favour of M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar vide Procd.No.4939/Q2A/2006, dt.18.02.2009 of the Deputy Director of Mines & Geology, Visakhapatnam.

Subsequently, the quarry lease deed has been executed a quarry lease deed by the Asst. Director of Mines and Geology, Anakapalli over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years on 05.05.2009. Hence, the lease period commenced from 12.06.2006 and the lease will be inforce upto 11.06.2021 vide Procd.No.603/Q/2006, dt.05.05.2009 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated:09.01.2018 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1938/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2020-21. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72702/2018, dt:05.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits **upto 18.07.2020** duly paying requires S'fee for a quantity of 1,36,827 CUM and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

V. M/s Madhava Projects (0321070381):

Regarding the quarry lease mentioned in Sl.No.5 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building Stone for an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a period of 15 years in favour of M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar vide Procd.No.3135/Q2A/06, dt.18.02.2009 of the Deputy Director of Mines and Geology, Visakhapatnam.

Subsequently, the quarry lease deed has been executed by the Asst. Director of Mines and Geology, Anakapalli over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a period of 15 years on 01.04.2007. Hence, the lease period commenced from 01.04.2007 and the lease will be inforce upto 01.03.2022 vide Procd.No. 3830/Q/2006 dt.05.05.2009 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated 13.10.2016 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1910/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72735/2018, dt:06.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits upto **29.08.2020** duly paying requires S'Fee for a quantity of 1,38,314 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

VI. M/s Madhava Projects (0321080402):

Regarding the quarry lease mentioned in Sl.No. 6 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 4.50 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District held by M/s Madhava Projects Ltd., Managing Partner Sri C. Sridhar vide Proc.No. 4018/Q2/2004, dt.17.03.2019 of the Deputy Director of Mines and Geology, Visakhapatnam

Subsequently, this office has been executed a quarry lease deed by the Asst. Director of Mines and Geology, Anakapalli over an extent of 4.50 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years on 02.03.2016. Hence, the lease period commenced from

05.05.2009 and will be in force upto 04.05.2024 vide Proc.No. 2621/Q/2004, dt.05.05.2009 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted Draft Mining Scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated:13.10.2016 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1905/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72770/2018, dt:07.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits upto **09.06.2021** duly paying requires S'Fee for a quantity of 1,62,248 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

VII. M/s Madhava Projects (0321110378):

Regarding the quarry lease mentioned in Sl.No.7 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District held by M/s Madhava Projects Ltd., Mg.Ptr:SriC.Sridhar vide Procd.No.2356/Q2A/1996, dt:24.12.2011 of the Deputy Director of Mines and Geology, Visakhapatnam.

Subsequently, this office has been executed a quarry lease deed by the Asst. Director of Mines and Geology, Anakapalli over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years on 21.03.2012. Hence, the lease period commenced from 26.06.2011 and will be in force upto 25.06.2026 vide Procd.No.1101/Q/2011, dt:21.03.2012 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted Draft Mining Scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated:09.01.2018 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1906/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2020-21. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72736/2018, dt:06.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits upto **26.09.2020** duly paying requires S'fee for a quantity of 90,638 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

VIII. M/s Madhava Projects (0321110379):

Regarding the quarry lease mentioned in Sl.No.8 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District held by M/s Madhava Projects Ltd., Managing Partner Sri C. Sridhar vide Procd.No.2355/Q2/1996, dt:24.12.2011 of the Deputy Director of Mines and Geology, Visakhapatnam

Subsequently, this office has been executed a 1st renewal of quarry lease deed for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District in favour M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for a further period of 15 years the lease period commenced from 26.06.2011 to 25.06.2026 vide Procd.No.1102/Q/2011, dt:21.03.2012 of the Asst. Director of Mines and Geology, Visakhapatnam.

Keeping in view of the Government orders, the lease holder has submitted Draft Mining Scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated:09.01.2018 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1908/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application

through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72737/2018, dt:06.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits upto **25.06.2021** 04.04.2021 duly paying requires S'fee for a quantity of 5,33,699 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

IX. M/s Madhava Projects (0321110380):

Regarding the quarry lease mentioned in Sl.No.9 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District held by M/s Madhava Projects Ltd., Managing Partner Sri C. Sridhar vide Proc.No.1508/Q2A/1996, dt:24.12.2011 of the Deputy Director of Mines and Geology, Visakhapatnam.

Subsequently, this office has been executed a quarry lease deed for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District in favour M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for a further period of 15 years the lease period commenced from 20.09.2011 to 19.09.2026 vide Proc.No.3065/Q/2011, dt:21.03.2012 of the Asst. Director of Mines and Geology, Anakapalli.

Keeping in view of the Government orders, the lease holder has submitted draft mining scheme to the Dy. Director of Mines and Geology, Visakhapatnam vide Letter, dated:09.01.2018 and the same was approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Lr.No.1904/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72769/2018, dt:07.02.2018 from SEIAA. Further, this office has not received any orders regards issue of Environmental Clearance(EC) from the SEIAA, AP so far.

The lessee company has obtained dispatch permits upto **08.10.2020** duly paying requires S'fee for a quantity of 1,97,222 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

X. M/s Madhava Projects (0321000385):

Regarding the quarry lease mentioned in in Sl.No.10 in above mentioned table, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District in favour of M/s Pasa Engineering Company, Managing Partner Sri C. Sridhar vide Procd.No.3701/Q/1998, dt:03.11.1999 of the Deputy Director of Mines and Geology, Visakhapatnam.

Further, M/s Pasa Engineering Company, Managing Partner: Sri C.Sridhar has applied for change of name from M/s Pasa Engineering Company, Managing Partner: Sri C.Sridhar to M/s Madhava Projects. Subsequently, the Deputy Director of Mines and Geology, Visakhapatnam has accord permission for change of name from M/s Pasa Engineering Company, Managing Partner:SriC.Sridhar to M/s Madhava Projects vide this office Procd.No.1502/Q/1996, dt.04.03.2006.

Subsequently, the Dy. Director of Mines & Geology, Visakhapatnam vide 3003/Q2A/2015, dt.08.01.2016 has been granted a 1st renewal of quarry lease for Road Metal and Building Stone for an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District for a further period of 15 years in favour of M/s. Madhava Projects Ltd., Managing Partner Sri C. Sridhar and the same has executed by this office vide Procd.No.6451/Q/2014, dt.22.03.2016 and the lease deed commence w.e.f.29.01.2015 to 28.01.2030.

The lessee has having valid Mining Scheme approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Letter No.1911/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22. Subsequently, the lease holder has filed an application through online to SEIAA, A.P. and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72769/2018, dt:07.02.2018 from SEIAA.

The lessee company has obtained dispatch permits upto **16.06.2021** duly paying requires S'fee for a quantity of 4,25,413 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

Subsequently the lessee submitted Environmental Clearance (EC) vide Order No.SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt:12.01.2022 for a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier. The lessee submitted Consent for Establishment (CFE) vide Order No.84804/APPCB/ZO-VSP/VSP/CFE/2022, dt:27.01.2022 for a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier. The lessee company submitted Consent for Operations(CFO) vide Consent Order No.84804/APPCB/ZO-VSP/VSP/CFO/2022, DT:24.02.2022 for a period upto 31.01.2023. Further, the lessee company having blasting agreement with Dwaraka Enterprises vide a License Holder to possess and use explosives.

The copies of Grant and Work orders of the leases are enclosed are enclosed for kind perusal as **Annexure-1**.

The copies of Mining Plan Approved letters of the Dy. Director of Mines and Geology, Visakhapatnam are enclosed for kind perusal as **Annexure-2**.

The statutory permissions of Environmental Clearances, Consent for Establishment and Consent for Operations regards to the quarry lease of 4.65 Hectares are enclosed for kind perusal as **Annexure-3**.

The copy of Blasting Agreement, lessee Agreement are enclosed for kind perusal as **Annexure-4**.

The Government of India Ministry of Environmental and Forest has issued EIA notification S.O No. 1533, dt. 14.09.2006 wherein it was stated that the Mining leases (Major Minerals) with extent more than 5 Hectares shall be undertaken only after obtaining the prior Environmental Clearance from the competent authority.

After EIA notification S.O No. 1533, dt. 14.09.2006 came into force, the Government of Andhra Pradesh has granted Mining leases duly insisting the grantees to submit the prior Environmental Clearance, CFE & CFO obtained from the competent authority before execution of Mining lease deed.

As the matter stood thus, the Ministry of Mines, Government of India has issued notification vide S.O. No. 423(E), dt. 10.02.2015 and declare 31 major mineral as minor minerals.

In view of the above, the Government of Andhra Pradesh vide G.O.Ms No. 34, Industries & Commerce (M.II) Department, dt. 14.03.2016 and G.O.Ms No. 56, Industries & Commerce (M.II) Department, dt. 30.04.2016 issued amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 and delegated the powers to the Director of Mines and Geology for grant and regulation of Mineral concession for 31 Minerals and conduct of Quarry operations of the all minor minerals in accordance with the Approved Mining Plan. The Government incorporated the mandatory provision for submission of Approved Mining Plan / Scheme, EC, CFE & CFO prior to grant of leases for all minerals including 31 minerals in the Andhra Pradesh Minor Mineral Concession Rules, 1966.

Keeping in view of the Government orders, the lease holders have got mining plans from the Deputy Director of Mines and Geology, Visakhapatnam.

The MOEF &CC vide S.O.No. 804(E), dated: 14.03.2017 issued notification for procedure to be adopted for the project are activities which in violation as date of the said notification and inserted clause for the project proponents to submit the a bank guarantee equivalent to the amount of remediation plan and natural Community Resource augmentation plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by the Regulation authority and the bank guarantee shall be deposited prior to the grant of Environmental Clearance and will be released after successful implementation of remediation plan and natural Community Resource augmentation plan, and after the recommendations by the Regional Office of the Ministry, Expert Appraisal Committee and approval of the Regulatory authority.

Further the MOEF &CC vide S.O.No. 1030(E), dated: 08.03.2018 issued by MOEF &CC for amendment of S.O. . 804(E), dated: 14.03.2017 by dispensing with the requirement of notice referred in clause (a) sub rule 3 of Rule 5 of Environment

(protection) Rules, 1986 (29 of 1986) regarding inviting objection and suggestions from the persons likely to be effected thereby, in public interest.

The quarry lease holders including the alleged leases holders of M/s Madhava Projects and M/s Navayuga Engineering Co. Ltd in the District more than 150 numbers are already filed Online application for Environment application to SEIAA during the year 2018.

Further the SEIAA AP has neither rejected the said application for non-submission of required documents nor communicated to this office for stopping of mining operations and kept idle as on date.

In this connection, this office has not received any communication from the MOEF & CC and Andhra Pradesh Pollution Control Board regarding the subject mining lease whether their application neither rejected or nor granted so far and further instructions any whether to stop issue any mining operations in the subject area.

From the above, it is very clear that the Ministry of Environment & Forests, Government of India and SEIAA, AP have changed the method of procedure and process of Environmental Clearance for violation cases from time to time. There is ambiguity / uncertainty in obtaining Environmental Clearance by the lease holders who have come under the violation cases in absence/lack of standard method of procedure and process of applications for issue of Environmental Clearance for the violation cases with the MoEF / SEIAA.

The Asst. Director of Mines and Geology, Ankapalli has issued dispatch permits to the all the (10) quarry leases mentioned up to the middle of the year 2020 and stopped issuance of dispatch permits on allegations received over them.

Subsequently, the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Visakhapatnam vide Letter No.8136/PCB/RO-VSP/2021, dated:17.07.2021, has requested this office the dispatch permits are not issued for the

quarry leases who do not possess CFE & valid CFO for the leases having extent less than 5.00 Hectares granted before 18.05.2012 and Environmental Clearance, CFE & valid CFO from the competent authorities for the leases having extent more than 5.00 Hectares and less than 5.00 Hectares after granted after 18.05.2012.

Further, Letter No.1467/PCB/RO-VSP/2021, dt:28.08.2021, the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Visakhapatnam once again requested not to issue permits / work orders to the miners which are not having Environmental Clearance from the MoEF&CC and CFE & CFO of the Board is violation.

In this connection, it is submitted that, the Asst. Director of Mines and Geology, Anakapalli has already stopped for issue of dispatch permits for the leases not having statutory EC permissions before issue of stopping notice of the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Visakhapatnam vide Lr.No.8136/PCB/RO-VSP/2021, dated:17.07.2021.

Further, the Asst. Director of Mines and Geology, Anakapalli has issued notice vide Letter No.392/MDL/2021, dt:02.09.2021 requested the lease holders of M/s Madhava Projects & M/s Navayuga Engineering Company to stop the quarry and crusher units until further orders taken from the APPCB, Visakhapatnam. Further, this office vide Letter No.830/Vg/2005, dt:27.10.2021 & 10.11.2021 requested the Tahsildar, Anakapalli and the Station House Officer, Anakapalli and the Station House Officer, Rural Police Station, Anakapalli to keep constant vigil on the quarry lease and MDL units to avoid such quarry and crusher activities of M/s Madhava Projects & M/s Navayuga Engineering Company. Further, vide Letter No.1907/RTI/2005, dt:04.12.2021 requested Dy. Engineer, Electrical Department to disconnect the power supply to the crusher company of the lease holder company. **This office has not issued any dispatch permit to all the quarry leases and stopped before receipt of stopping dispatch permit letter from the APPCB, Visakhapatnam. All the copies are enclosed as Annexure-4A.**

Subsequently, M/s Madhava Projects have obtained Environmental Clearance(EC) from SEIAA vide order No.SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt:12.01.2022 and having validity of (05) years regards to the quarry lease held over an extent of 4.65 Hectares. Further, the lessee company has obtained CFE & CFO from the concerned authorities. In this connection, this office has started issuing of dispatch permits from 27.01.2022 to as on date as the lessee company having Environmental Clearances per a quantity of 56800 cum duly collecting requisite seigniorage fee. The details of dispatch permits obtained by the lease holder are tabulated below for kind perusal.

Sl. No.	Name of the lease holder / Company	Extent in Hectares	Dispatch permits obtained prior Environmental Clearance in Cum	Dispatch permits obtained after Environmental Clearance in Cum
1	M/s Navayuga Engineering Co. Ltd	1.00	44874	-
2	M/s.Madhava Projects	5.00	53798	-
3	M/s.Madhava Projects	4.00	214614	-
4	M/s.Madhava Projects	2.00	136827	-
5	M/s.Madhava Projects	2.00	138314	-
6	M/s.Madhava Projects	4.50	162248	-
7	M/s.Madhava Projects	3.00	90638	-
8	M/s.Madhava Projects	3.00	533699	-
9	M/s.Madhava Projects	3.00	197222	-
10	M/s.Madhava Projects	4.65	425413	56800

As the matter stood thus, the Director of Mines and Geology, Ibrhimpatnam constituted the technical team constituted with the Royalty Inspectors O/o. Asst. Director of Mines and Geology, Regional Vigilance Squad, Ongole and Surveyors of O/o. ADM&G, Tekkali&Srikakulam headed by Asst. Director of Mines and Geology, (RVS) Ongole inspected and surveyed the quarry leased area of M/s Madhava Projects,

Managing Partner Sri C.Sridhar and M/s Navayuga Engineering Co. Ltd during the period from 14.07.2021 to 17.07.2021 and submitted their reports.

Further they reported that the Quarry Lease holders of M/s Madhava Projects, Managing Partner Sri C.Sridhar and M/s Navayuga Engineering Co. Ltd has not conducted Quarry operations systematically i.e., they are;

- The quarrying operations are not intact with the Approved Mining Plan/Approved Mining Scheme.
- Not operating as per Mines safety aspects by formation of proper benches and fencing around the Quarry Lease and also seen the Hazardous conditions like, high wall & hanging rock fragments in the elevation of the working face of the Quarry.
- It is also observed deep hole blasting with the help of heavy machinery like compressor, high capacity proclains, dumpers etc. for excavation, removal & transportation of road metal/building stone.
- Not developing/maintaining Green Belt in and around quarry area/cluster area.
- The lessee has not maintained Production, Dispatch & Stock registers and other statutory records if any at the quarry site.

Further, the Asst. Director of Mines and Geology (RVS) Ongole while intimating the excavated quantities and informed that to verify the total permits taken by the lessee(s) since inception and if any variation noticed action may be initiated as per Rules 26, 31(xxi)(c) & 34 (1) of APMMC Rules 1966.

Accordingly, the Asst. Director of Mines and Geology, Anakapalli issued show cause notices to the lessee companies i.e., M/s Madhava Projects & M/s Navayuga Engineering Co. Ltd with a request to show cause why action should not be taken for discrepancy noticed in the quantities as on date of inspection. Further action will be under process as per the provisions of the norms of Andhra Pradesh Minor Mineral Concession Rules, 1966.

In response to the show cause notice, the lessee company has submitted replies on 07.04.2022 requested that to seek material if any basing on which the allegations is made to be sent to it for giving more elaborate answer to the allegations.

In this connection, the copy of the inspection and survey report of special task team is enclosed and it is the base document for issuance of Show Cause Notice.

Further, the Asst. Director of Mines and Geology, Anakapalli has directed lessee company to submit explanation while furnishing requisite documents to the show cause notice with documentary evidences duly justifying the allegations. Failing which necessary further action will be initiated in accordance to the provisions of rules and instructions issued by the Government from time to time without giving any further notice. The same is under process for taking further necessary action.

Details of discrepancies noticed in various leases held M/s. Madhava Projects and M/s. Navayuga Engineering Co. Ltd.

I. Quarry lease held by M/s Navayuga Engineering Co. Ltd for Road Metal and Building stone over an extent of 1.00 Hectare in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road metal and Building stone	24,770.830	44,874	20,103.17	The lessee mis utilized transit forms and transported lesser quantity than permitted quantity
2	Gravel or Morrum	19975.115	-	19975.115	Gravel is not included in the grant order

II. Quarry lease held by M/s Madhava Projects, Mg. Ptr:SriC.Sridhar Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road metal and Building stone	88694.426	53,798	34,896.426	The lessee mis utilized transit forms and transported excess quantity then permitted
2	Gravel or Morrum	29,028.013	-	29,028.013	Gravel is not included in grant order

III. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar Road metal and Building stone over an extent of 4.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road metal and Building stone	1,32,900.915	2,14,614	81713.085	The lessee mis utilized transit forms and obtained excess dispatch permitted quantity than excavated quantity

IV. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
Within the leased area:					
1	Road Metal and Building stone	32,327.735	1,36,827	1,04,499.265	The lessee obtained excess permitted quantity than excavated quantity
2	Gravel or Morrum	35940.679	-	35940.679	Gravel or Morrum not included in the grant order
Outside the Leased Area					
1	Road Metal and Building stone	4850.515	-	4850.515	
2	Gravel or Morrum	2516.155	-	2516.155	

V. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road Metal and	31,602.629	1,38,314	1,06,711.371	The lessee obtained excess

	Building stone				permitted quantity than excavated quantity
2	Gravel / Morrum	17,501.959	-	17,501.959	Gravel is not included in the grant order.

VI. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building stone over an extent of 4.500 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road metal and Building stone	1078687.370	162248	916439.37	The lessee mis utilized transit forms and excavated excess quantity than permitted quantity

VII. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
Within the leased area:					
1	Road Metal and Building stone	2,65,203	5,33,699	2,68,496	The lessee obtained excess permitted quantity than excavated quantity
2	Gravel or Morrum	46,068	-	46,068	Gravel or Morrum not included in the grant order
Outside the Leased Area					
1	Road Metal and Building stone	97,339	-	97,339	
2	Gravel or Morrum	8,441	-	8,441	

VIII. Quarry lease held by M/s. Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road metal and Building stone	2,49,041.858	90,638	1,58,403.858	The lessee mis utilized transit forms and obtained excess excavated than permitted quantity

IX. Quarry lease held by M/s. Madhava Projects, Mg.Ptr: Sri C.Sridhar for Road Metal and Building stone over an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, AnakapalliMandal, Visakhapatnam District.

Sl. No.	Mineral	Total excavated quantity in Cum	Dispatch permit as per the office records in Cum	Balance quantity in Cum	Remarks
1	Road Metal and Building stone	39536.634	425413	385876.36	The lessee obtained excess permitted quantity than excavated quantity
2	Gravel or Morrum	12879.342	-	12879.342	

The copies of the Regional Vigilance Squad (RVS) Inspection and Survey reports are **enclosed are Annexure-5.**

The copies of the show cause notices issued to the lessee companies **is enclosed for kind perusal as Annexure-6.** The details of evasion of quantities for which to be demand to be raised as per provisions of rules **is enclosed for kind perusal as Annexure-7.** The copies lessee company for requesting documents is enclosed **as Annexure-8.**

The copies of reply of the Asst. Director of Mines and Geology, Anakapalli to the lessee company to submit explanation while furnishing requisite documents **is enclosed as Annexure-9.**

Further it is submitted that, keeping in view of the matter becomes sub-judice and proposed joint inspection by the committee constituted by Hon'ble National Green Tribunal, issuance of demand notices kept pending. As per

the instructions of the Joint Committee further action will be initiated as per APMCC Rules, 1966.

Further it is pertinent to submit that the Mining Department is basically revenue earning department to the State exchequer and sharing 15% contribution to the State GDP. The main objective / motto of the department is to augment the optimum Mineral Revenue to the State exchequer. In order to augment more mineral revenue and in absence of specific instructions from the MoEF, SEIAA and APPCB with regard to stoppage of the mining operations and issue of mineral dispatch permits to the lease holder so far, the department has issued mineral dispatch permits to the lease holder in the interest of Mineral Revenue to the State exchequer only.

If we stop the issue of Mineral dispatch permits all of sudden to the working mining lease holders, the mineral based industry in the District will badly effect as about 300 Quarry lease holders and concerned industries are established by the entrepreneurs in the District and depended on production of Road metal and building stone. As such the industry will suffer much and the Government will loss Mineral Revenue, GST / VAT, Income Tax, Transport revenue, Electricity charges etc. and Labour employment will also be effected as there are about 2000 Members of labour directly are working.

In view of the above this office is taking all necessary steps for monitoring, regularization and collection of Mineral Revenue in the interest of Govt. to the State exchequer as per provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

This is submitted for kind perusal and for favour of information.



Dy. Director of Mines and Geology (FAC),
Nodal Officer & NGT Committee Member,
Visakhapatnam.